



\$~7 to 22

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 4849/2020 and CM No. 17492/2020**

LALIT KUMAR JAIN

..... Petitioner

versus

UNION OF INDIA MINISTRY OF

LAW AND JUSTICE & ORS.

..... Respondents

+ **W.P.(C) 5712/2020 and CM Nos. 20648/2020, 23898/2020 & 25080/2020**

ANIL DHIRAJLAL AMBANI

..... Petitioner

versus

STATE BANK OF INDIA & ORS.

..... Respondents

+ **W.P.(C) 5881/2020 and CM No. 21259/2020**

BALA CHHABRA & ORS.

..... Petitioners

versus

UNION OF INDIA & ORS.

..... Respondents

+ **W.P.(C) 5912/2020 and CM No. 21385/2020**

ATUL PUNJ

..... Petitioner

versus

UNION OF INDIA & ORS.

..... Respondents

+ **W.P.(C) 5918/2020 and CM Nos. 21401/2020 & 25692/2020**

YOGESH MEHRA

..... Petitioner

versus

UNION OF INDIA & ORS.

..... Respondents



- + **W.P.(C) 5942/2020 and CM Nos. 21468/2020 & 25685/220**
AJAY MEHRA Petitioner
- versus
- UNION OF INDIA & ORS. Respondents
- + **W.P.(C) 6169/2020 and CM Nos. 22094/2020 & 25079/2020**
ATUL PUNJ Petitioner
- versus
- UNION OF INDIA & ORS. Respondents
- + **W.P.(C) 6209/2020 and CM No. 22244/2020**
RM GARG Petitioner
- versus
- UNION OF INDIA & ORS. Respondents
- + **W.P.(C) 6745/2020 and CM No. 23432/2020**
SANJAY SINGHAL Petitioner
- versus
- UNION OF INDIA & ORS. Respondents
- + **W.P.(C) 6746/2020 and CM No. 23436/2020**
AARTI SINGAL, Petitioner
- versus
- UNION OF INDIA & ORS. Respondents
- + **W.P.(C) 7010/2020 and CM APPL. 23911/2020, 24778/2020**
BHAVNA LATHER Petitioner
- versus
- INTEC CAPITAL LTD & ORS. Respondents



+ **W.P.(C) 7011/2020 and CM APPL. 23914/2020, 24766/2020**
JOGINDER SINGH LATHER Petitioner

versus

INTEC CAPITAL LTD & ORS. Respondents

+ **W.P.(C) 7012/2020 and CM APPL. 23917/2020 and 24768/2020**
BIMLA LATHER Petitioner

versus

INTEC CAPITAL LTD & ORS. Respondents

+ **W.P.(C) 7018/2020 and CM APPL. 24767/2020**
CHITRESH LATHER Petitioner

versus

INTEC CAPITAL LTD & ORS. Respondents

+ **W.P.(C) 7189/2020 and CM Nos. 24307-08/2020**
ANIL NANDA Petitioner

versus

UNION OF INDIA & ORS. Respondents

+ **W.P.(C) 8537/2020 and CM Nos. 27521-22/2020**
VERINDER KUMAR CHHABRA & ORS. Petitioners

versus

UNION BANK OF INDIA, THROUGH
ASSISTANT GENERAL MANAGER, STRESSED
ASSET MANAGEMENT VERTICAL & ORS. Respondents

Through:
Counsels for the petitioners:

Ms. Maneesha Dhir and Ms. Varsha Banerjee, Advocates in W.P.(C) Nos.
5918/2020 and 5942/2020.



Mr. Rohit Sharma, Advocate in W.P.(C) No. 4849/2020.

Mr. Rohit Sharma and Mr. Rounak Nayak, Advocates in W.P.(C) No. 4849/2020.

Mr. Mahesh Agarwal ad Mr. Rishi Agarwala, Advocates in W.P.(C) Nos. 6745/2020 and 6746/2020.

Mr. Rahul Sharma and Ms. Abhilasha Shrawat, Advocates in W.P.(C) Nos. 5918/2020 and 5942/2020.

Mr. Manish Paliwal and Mr. Vikas Kumar, Advocates in W.P.(C) No. 6209/2020.

Counsels for the respondents:

Mr. Jibrán Tak and Mr. Rishu Aggarwal, Advocates for R-5 in W.P.(C) No. 4849/2020 and for R1 in W.P.(C) Nos. 7010-12/2020 and 7-18/2020.

Mr. Bharti Raju, CGSC with Mr. Jitender Kumar Tripathi, for R-2 and 3 in W.P.(C) No. 7018/2020.

Mr. Asheesh Jain, CGSC with Mr. Amrit Singh, Advocate for R-1 and 2 in W.P.(C) No. 6746/2020.

Mr. Vikas Mehta and Mr. Apporv Khator, Advocates for R-Insolvency and Bankruptcy Board of India.

Mr. Anirudh Wadhwa and Mr. Kartikeya Asthana, Advocates for R-Apogee Enterprises Pvt. Ltd. in W.P.(C) No. 7189/2020.

Mr. Rajiv Kapur and Mr. Akshit Kapur, Advocates for SBI in W.P.(C) Nos. 5942/2020, 5912/2020.

Mr. Rajesh Manchanda, SPP for NCB in W.P.(C) No. 5942/2020.

Mr. Chetan Sharma, ASG with Mr. Akshay Makhija, Mr. Amit Mahajan, CGSC with Mr. Amit Gupta and Mr. Sahaj Garg, Advocates for R-UOI.



Mr. O.P. Gaggar, Advocate for Union Bank of India in W.P.(C) No. 8537/2020.

Mr. Vinam Gupta, Advocate for R-3 in W.P(C) No. 6169/2020.

Ms. Srishti Gupta, Advocate for R-6 in W.P.(C) No. 6209/2020.

Mr. Ateev Mathur and Mr. Amol Sharma, Advocate for RBL Bank in W.P.(C) No. 6169/2020.

Mr. Gaurang Kanth, CGSC with Ms. Biji Rajesh, Advocate for UOI.

Mr. R.M. Tripathi, Advocate for UOI in W.P.(C) No. 5942/2020.

Mr. Vikas Mahajan, Advocate with Mr. Rishesh, GP, in W.P.(C) No. 5942/2020

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI

HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

ORDER

%

10.11.2020

The order passed by the Supreme Court in a batch of transfer petitions dated 29.10.2020 has been placed on record.

We have perused the same. From the said order it is clear to us that the Supreme Court has intended to transfer to itself all such petitions wherein there is a challenge raised to the validity of Notification dated 15.11.2019 under the IBC in relation to personal guarantors.

Learned counsels submit that in respect of some of the matters transfer orders have not yet been passed. However, it is also not disputed that transfer petitions in respect of even those of the matters which have been filed after the aforesaid order of the Supreme Court, have been



preferred or, are in the process of being preferred. The intent of the order passed by the Supreme Court is very clear which is to transfer all such matters to itself from all High Courts.

In that view of the matter, we are not inclined to hear any of these petitions till further orders from the Supreme Court.

The petitions are accordingly adjourned *sine die* with liberty to the parties to move to this Court as and when occasion arises. Registry shall transfer forthwith the records of the petitions to the Supreme Court where requisitions have been received.

W.P.(C) Nos. 7010-12/2020 and 7018/2020 need not be listed on any further dates given in the matter.

VIPIN SANGHI, J

RAJNISH BHATNAGAR, J

NOVEMBER 10, 2020

ak